

Officers on Extension

2647. SHRI SOUMYA RANJAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Secretaries, Additional Secretaries, Deputy Secretaries and Under Secretaries of the autonomous bodies have been given extension in service; and

(b) if so, the details thereof and the particulars of the persons to whom granted extension in service in the year 1994, 1995 and 1996?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) The employees of the autonomous bodies are governed by their own rules/regulations or bye-laws and extensions in service/re-employment in autonomous bodies is granted by them in accordance with their rules/regulations or bye-laws. Since Government of India does not come into picture in such cases, this information is not monitored centrally.

Import of Reactors for Power Generation

2648 SHRI SUSHIL CHANDRA : Will the PRIME MINISTER be pleased to state :

(a) the salient features of the deal being made with Russia for the import of reactors for power generation in India;

(b) the manner in which the availability of fuel proposed to be ensured for the reactors; and

(c) whether India is now in a position to produce all the fuel that is needed by the existing atomic power plants and may be required by such plants to be set up in the coming decades?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) The proposed technical cooperation agreement with the Russian Federation on implementation of a 2 x 1000 MWe Light Water Nuclear Power Station envisages design and supply of equipment by Russian organisations, erection, commissioning and operation by the Nuclear Power Corporation of India Limited, with Russia providing technical assistance for specialised erection works, commissioning and training of personnel. The Russian Government would extend soft term state credit to cover 85% of the cost of the Russian scope of works and supplies at an interest of 4% repayable in 12 equal annual instalments after scheduled date of commissioning of the units.

(b) As per the IGA of 1988, nuclear fuel and control assemblies required for the whole period of operation of these power stations will be supplied by the Russian Organisation.

(c) India is in a position to produce all the fuel that is needed for the Pressurised Heavy Water Reactors in the country. Requirement of fuel for the Boiling Water Reactor type Tarapur Atomic Power Station is met through imports.

Encroachments

2649. SHRI PRADIP BHATTACHARYA : Will the PRIME MINISTER be pleased to state :

(a) whether the major towns and urban areas of Uttar Pradesh have come into bad shape due to concerted encroachments on public parks and open lands;

(b) whether some of the Central Government lands there have also been encroached upon;

(c) whether authorities there have been failing to take effective measures against all such people;

(d) whether the Government have identified the areas of encroachment either in the civil or military areas within the major towns of the State; and

(e) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

LPG Connections

2650. SHRI AJAY CHAKRABORTY : Will the PRIME MINISTER be pleased to state :

(a) whether a large number of dealers of LPG for domestic supplies to consumers have been diverting gas cylinders to other consumers like hotels and industries at a higher cost;

(b) whether some of the dealers have been forcing the consumers to stand in que for hours together and collect their cylinders with much risks instead of home delivery;

(c) whether the consumers in Lucknow and Kanpur have been making series of complaints to oil companies against their particular dealer or agencies;

(d) if so, whether the Government propose to tighten the rules of the oil companies to urgently attend to such complaints; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) Some case of diversion of domestic LPG cylinders have come to the notice of the PSU oil companies in the course of inspections during April-December, 1996.

(b) Oil Companies distributors are under strict instructions to adhere to 100% home delivery of refills. However, due to unforeseen circumstances like floods, road blockage, etc., Oil Companies' distributors, with the approval from local authorities, resort to cash and carry system. In such cases a rebate of Rs. 2.50 is given to consumers.

(c) Indian Oil Corporation has received complaints from Lucknow and Kanpur Markets against LPG distributors. Five cases from Lucknow and four cases from Kanpur markets, have been reported regarding distributors not making home delivery of cylinders, during April-Dec., 1996.

(d) Guidelines already exist for taking action against erring distributors and for attending to such complaints.

(e) All distributors are under strict instructions to :

1. Supply domestic cylinders to authorised customers only.
2. Effect home delivery of cylinders to all customers residing within their trading area.

Complaints that are received, are investigated and action initiated on established complaints, in line with the marketing discipline guidelines against the erring distributor.

Expenditure on Transfers of IAS/IPS/PCS

2651. SHRI RAMSAGAR : Will the PRIME MINISTER be pleased to state :

(a) the amount spent by the Uttar Pradesh Government on the transfers and postings of IAS/IPS and PCS officers during the last three years, year-wise; and

(b) the measures taken/being taken to frame a transfer policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) In terms of the Cadre Rules, transfers and postings of IAS and IPS officers who are serving under a State Government is the concern of that State Government.

Transfers and postings are an incidence of service and are made by the State or Central Governments, as the case may be, keeping in view the administrative

requirements of the State Government concerned or the Government of India. Guidelines have been issued by the Government of India from time to time, in respect of the All India Services with regard to cadre management as well as career management of the officers.

The information regarding the expenditure incurred by the State Governments over transfers and posting of IAS/IPS and PCS officers is not centrally monitored.

Slum Development in West Bengal

2652. SHRI P.R. DASMUNSI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether Planning Commission had approved and sanctioned more than 30 crores for slum development in West Bengal;

(b) whether the Deputy Chairman, Planning, received any memorandum for special support to Howrah;

(c) if so, whether the Deputy Chairman had given direction to State to spend substantial amount of that fund for Howrah;

(d) if so, whether the directives have been complied; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) During 1996-97, Rs. 24.69 crore have been sanctioned for Slum Development in West Bengal.

(b) Yes Sir.

(c) to (e) Deputy Chairman, in his reply to the Hon'ble M.P. had, inter-alia, suggested that the Howrah Improvement Trust may submit projects for consideration under the Centrally Sponsored Scheme of infrastructural development in mega cities, which is in operation for Calcutta.

PM's Integrated Urban Poverty Eradication Programme

2653. SHRI CHINTAMAN WANAGA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any proposals/requests for inclusion of Kalgaon, Ballapur, Narghar Manikpur and Kemptee cities under Prime Ministers' Integrated Urban Poverty Eradication Programme in Maharashtra; and

(b) if so, the details thereof and the action taken thereon?